

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 103**

**CP(IB) No. 27/Chd/Pb/2022**

**IN THE MATTER OF:**

**Punjab National Bank**

...

**Petitioner**

**Versus**

**Rohit Nagrath**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. APS Madaan, proxy counsel with  
Mr. Chanchal Dua, RP through video  
conferencing.

**ORDER**

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

A date is requested by the RP for filing the report on the ground that the same could not be filed as he was hospitalized. In the interest of justice, one last opportunity is granted to the RP for filing the report under Section 99 of the Code. Let the same be done within one week with a copy in advance to the counsel opposite. Ld. Counsel for the RP is directed to file affidavit of service to that effect within two weeks.

Objections to the report, if any, be filed within one week after receiving the copy of the report with a copy in advance to the counsel opposite.

Response, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

List on 20.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**